

**HIGH COURT FOR THE STATE OF TELANGANA**

**ROC.NO. 04/WRC/2023**

**DT. 06.01.2023**

**C I R C U L A R**

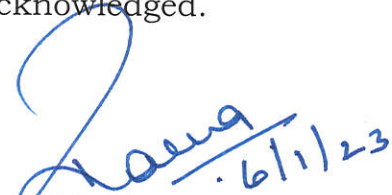
Sub: Method of Assessment of work of the Judicial Officers –  
Outbreak of Corona Virus Second Wave (COVID-19)  
Pandemic –Review of Work of the Judicial Officers for  
Quantitative and Qualitative assessment for the 1<sup>st</sup> and  
2<sup>nd</sup> period of the year, 2021 – Regarding.

Ref : High Court's Notification in ROC No.394/SO/2020  
Dated 30.12.2020, 01.02.2021, 18.02.2021, 18.03.2021,  
22.03.2021, 24.03.2021, 31.03.2021, 05.04.2021, 07.04.2021,  
08.04.2021, 12.04.2021, 17.04.2021, 19.04.2021, 29.04.2021,  
13.07.2021, 30.07.2021, 08.09.2021, 28.10.2021, 05.11.2021,  
08.12.2021, 17.01.2022 and 04.02.2022.

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As directed, it is hereby informed to all the Unit Heads and  
Judicial Officers in the State that the High court, having considered the  
(COVID-19) Pandemic Second wave in the year 2021 resolved to record  
the Quantitative and Qualitative performance of the Judicial Officers in  
the State for the I and II period of 2021 i.e., from January to June 2021,  
and July to December 2021 be treated as “ **RECORDED**”.

The receipt of this Circular may be acknowledged.

  
REGISTRAR (VIGILANCE)

To

1. The P.S. to the Hon'ble Chief Justice (with a request to place before the Hon'ble Chief Justice for His Lordship's kind perusal)
2. The P.Ss., to the Hon'ble Judges of High Court (with a request to place before the Hon'ble Judges)

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3. The Registrar General, High Court for the State of Telangana at Hyderabad (for information)
4. All the Registrars, High Court for the State of Telangana at Hyderabad (for information)
5. All the Prl. District & Sessions Judges/ Unit Heads in the State (with a request to communicate the circular to all the Officers under your control).
6. The Section Officer, Special Officers' Section (for codification)
7. The Section Officer , B Spl. Section (for information).

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